

SUPREME COURT OF INDIA

Managing Director, A.P. Women's Coop. Finance Corpn. Ltd.

Vs.

Leela Naidu

C.A.Nos.1959-61 of 1998

(G.B.Pattanaik and M.B.Shah JJ.)

21.09.2000

ORDER

The Text below is only a summarized version of the order pronounced

Appellant was a registered co-operative society. Respondents were employees of said organization. Claimed regularization and regular pay scale on account of long period of service. Supreme Court directed appropriate authority to grant regular pay scale for these respondents taking into account their qualification, service rendered and experience within period of three months from date of communication of this Order.